### REGISTERED

# CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

\* \* \* \* \* \* \*

Commercial Complex(BDA) Indiranagar Bangalore - 560 038

Dated: 10-2-88

CONTEMPT OF APPLICATION NO 53 / 87

COURT in Application No. 331/86(T)

W.P. NO.

Applicant

Respondent

Shri D.D. Prasad

V/s The AOC, HQ Trg Command, IAF & another

To

- 1. Shri D.D. Prasad
  Senior Store Keeper
  Elementary Flying School
  Air Force Station
  Bidar 585 401
- 2. Shri G.N. Seshagiri Rao Advocate No. 18(Upstairs) Opp: Nagappa Park Srirampuram Bangalore - 560 O21
- 3. The Air Officer Commanding-in-Chief HQ Training Command, IAF Hebbal Bangalore
- 4. The Commandant
  Elementary Flying School
  Air Force Station
  Bidar 585 401
- 5. Shri M. Vasudeva Rao Central Govt. Stng Counsel High Court Building Bangalore - 560 001

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

RECEIVED 4 capier 10/2/85

Diary No 16 15 6 1 18

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Encl : As above

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS THE EIGHTH DAY OF FEBRUARY 1988

Present : Hon'ble Justice Shri K.S.Puttaswamy

Hon'ble Shri P. Srinivasan

... Member (A)

· · · Vice-Chairman

### CONTEMPT OF COURT A. NO.53/87(F)

D.D. Prasad, Senior Store Keeper PA No.24577, Elementary Flying School, Air Force Station, Bidar

•• Petitioner

v.

Air Marshal, Air Officer, Commanding-in-Chief, HQ Training Command, IAF, Hebbal, Bangalore.

Commandant, Elementary Flying School, Air Force Station, Bidar-585 401

.. Contemners

(Shri M. Vasudeva Rac. Advocate)

This application came up before this Tribunal for hearing today. Hon'ble Vice-Chairman made the following:

#### DRDER

Case called. Petitioner and his learned counsel are absent. Wing Commander M.V. Patil, Administrative Officer of Air Force Station, Bidar, representing the contemners and their learned counsel Shri M.Vasudeva Rao are present.

2. Shri Vasudava Rao files a Memo annexing a copy of the letter dated 3.2.1988 addressed to the Administrative Officer stating that the Hon'ble Supreme Court, had set aside the order made by us on 23.10.1986 in A No.331/86, the non-implementation of which is comparined by the petitioner and had remitted the case for fresh disposal. We have no reason to disbelieve this assertion of the Contemners and accept the same as Correct.



When once we accept the assertion of the Contemners 3. that the order itself made in favour of the petitioner had been set aside and is no longer in force, the question of this Tribunal proceeding against the contemners for non-implementation of that order does not arise. In this view these contempt of court proceedings are liable to be We, therefore, drop the contempt of court dropped. proceedings against the contemners . But, in the circumstances of the case, we direct the parties to bear their own costs.

Sdl-VICE-CHÁIRMAN MEMBER(A)

bsv/np

TRUE COPY

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